

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.283 of 2015

Dated: **4th February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
 Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Nabha Power Ltd.	Appellant(s)
Versus		
Punjab State Power Corporation Ltd. & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Aniket Prasoon

Counsel for the Respondent(s): Ms. Swapna Seshadri
 Mr. Gaurav Gupta for R-1

 Ms. Charu Singhal for
 Mr. Sakesh Kumar for R-2

ORDER

The learned counsel appearing for both the Respondents pray for and are granted three weeks time to file their respective counter affidavit and no more. Rejoinder, if any, be filed within two weeks thereafter.

Post the matter for hearing on **31st March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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